

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 44 OF 2016**

**Dated: 17<sup>th</sup> April, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Maharashtra State Electricity Distribution Co. Ltd.**

**...Appellant(s)**

**Vs.**

**EMCO Energy Ltd. & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Saikumar  
Mr. Nitish Gupta  
Ms. Soumya Saikumar

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee  
Ms. Raveena Dhamija for R.1  
Mr. Sethu Ramalingam for R.2  
Mr. Ananad K.Ganesan for R.3

**ORDER**

In this appeal there is a challenge to an interim order passed by the Central Electricity Regulatory Commission (**Central Commission**) on the issue of jurisdiction. We are informed that the final order has already been passed by the Central Commission on 01.02.2017. Therefore, the appeal has become infructuous.

In view of the above, the appeal is disposed of as infructuous.

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**